

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.302/9/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.07.2020**

Name of the Company: Sandhu Roadlines Pvt Ltd
V/s
Inox Wind Infrastructure Services Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(Through video conferencing)**

Mr. Pranav D Thakkar, Learned Lawyer, appeared on behalf of the Petitioner.

Mr. Pratik Thakkar, Learned Lawyer, appeared on behalf of the Respondent.

Learned lawyer for the Petitioner filed a pursis to withdraw the instant petition.

The permission is granted.

Accordingly, the instant IB Petition, i.e., CP (IB) No.302 of 2019, is dismissed as withdrawn.


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 17th day of July, 2020